

C.S. DIAS, J

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CRL.MA. NO. OF 2020

IN

CRL. RP. NO. 5031/2020

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DATED THIS THE 28th DAY OF APRIL, 2020

ORDER

This is an application filed, seeking suspension of sentence.

2. Heard the learned counsel for the Revision Petitioner and the learned Public Prosecutor.

3. Having considered the facts and circumstances of the case, particularly the fact that the other accused in CC No. 639/2020 have been acquitted, and considering the fact that the petitioner is in custody since 04.02.2020 and in view of the Covid Pandemic that is prevalent in the State and the directions issued by the Hon'ble Supreme Court and the Full Bench of this Court to decongest prisons, I am inclined to suspend the sentence imposed on the petitioner by the Courts below. The petitioner may be enlarged on bail on condition that the petitioner executes a bond for a sum of Rs.1,00,000/- (Rupees One Lakh Only) and two solvent sureties to the satisfaction of the Judicial First Class Magistrate Court, Thalassery. The petitioner shall not leave the State of Kerala, till the final determination of this

Crl.R.P. He shall surrender his passport before the learned Magistrate on the date he executes the bail bond.

Nsd

**C.S. DIAS
JUDGE**